

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I (SM)

Service Tax Appeal No. 181 of 2011

[Arising out of Order-in-Revision No. 06-07/Commr./PKL/REV/2010 dated 10.11.2010 passed by the Commissioner of C.E., Panchkula]

Shiv Shakti Rice Mills

Taraori, Karnal
Haryana

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Panchkula**

SCO 407-408, Sector 8,
Panchkula, Haryana

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. Yashpal Singh, Authorized Representative

CORAM:

HON'BLE Sh. S. S. GARG, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: 02.02.2024

O R D E R

The appeal is dismissed for non-prosecution. For order, see Order of date passed in Service Tax Appeal No. 180 of 2011.

**(S. S. GARG)
MEMBER (JUDICIAL)**

RA_Saifi